

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1037 of 2020

In the matter of:

V.K. Abdul Rahim

....Appellant

Vs.

The Federal Bank Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. Mushtaq Salim, Mr. Haris Beeran, Mr. Easwaran Subramani, Mr. Usman Ghani Khan, Advocates.
Respondents: Mr. Kunal Manav, Mr. P I Jose, Advocates for R1 (Caveator)
Mr. Jasin Jose (IRP, R2)

ORDER

(Through Virtual Mode)

16.12.2020: Mr. Mushtaq Salim, Advocate representing the Appellant submits that the Appellant has approached the Adjudicating Authority (National Company Law Tribunal), Kochi Bench, Kochi with an application under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 projecting his grievance and in view of the same, he wants to withdraw this appeal. The appeal is accordingly dismissed as withdrawn.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

AR/g